

Case No.
FIR no. 370/2020
PS Pandav Nagar

13.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for returning the Jamatalashi articles filed by applicant Akash Jain.

Present Sh. Deepak Kumar, Ld. APP for State
Sh. Binay Singh, Ld. Counsel for applicant.

IO has no objection if the Jamatalashi articles are returned to the applicant.

Let, the Jamatalashi articles, if any, be released to the person concerned as per the Fard/personal search memo.

The application stands disposed of accordingly.

Copy of the order be sent to the applicant through e-mail/Whatsapp.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
13.10.2020

Case No.
FIR no. 25574/19
PS Pandav Nagar
State vs. Ravi Kumar @ Kallu
U/s 379 IPC

13.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is application for grant of bail on behalf of accused Ravi Kumar @ Kallu.

Present: Sh. Deepak Kumar, Ld. APP for State

Sh. Amit Kumar, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 05.09.2019. That he is innocent and has been falsely implicated in this case. That co accused is on bail since 24.01.2019. That there is no independent witness in this case. That he is not previous convict. That accused is a young boy having 25 years of age.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.


(Rajender Kumar)
CMM(East) KKD Courts Delhi
13.10.2020

Case No.
FIR no. 19140/20
PS Pandav Nagar
State vs. Mohd. Rahat
U/s 379 IPC

13.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is application for grant of bail on behalf of accused Mohd. Rahat.

Present: Sh. Deepak Kumar, Ld. APP for State
Sh. Rizwan Ahmad, Ld. Counsel for applicant.
Arguments on bail application heard.

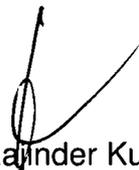
It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 13.08.2020. That he is innocent and has been falsely implicated in this case. That he belongs to poor family. That he is having two children and is sole bread earner of his family. That no custodial interrogation is required in this case.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
13.10.2020

Case No. 45/20

13.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

File is taken up today on an application filed by the applicant Bank for reducing fee of the Court Receiver Sh. Shubhneet Kumar appointed vide order dated 29.09.2020.

Present Sh. Angad Singh, Ld. Counsel for applicant Bank.

Considering all the facts and circumstances of the case, the application is allowed.

Amount of fee of Court Receiver is reduced to Rs.45000/- from Rs.60000/-.

The application stands disposed off.

Copy of the order be given dasti.

File be consigned to record room.

(Rajinder Kumar)
CMM(East) KKD Courts Delhi
13.10.2020

*Copy of order received on the
behalf of Applicant Bank
Ramjam Rajput (Advocate)*


Case No. 43/20

13.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

File is taken up today on an application filed by the applicant Bank for reducing fee of the Court Receiver Sh. Shubhneet Kumar appointed vide order dated 29.09.2020.

Present Sh. Angad Singh, Ld. Counsel for applicant Bank.

Considering all the facts and circumstances of the case, the application is allowed.

Amount of fee of Court Receiver is reduced to Rs.45000/- from Rs.60000/-.

The application stands disposed off.

Copy of the order be given dasti.

File be consigned to record room.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
13.10.2020

*Copy of order received
on the behalf of applicant
Bank.
Ranjana Rappat (Advocate)*